## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 347/2017 in C.P. (I.B) No. 53/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2017

Name of the Company:

Sundaresh Bhat IRP

V/s.

ABG shipyard Ltd.& Ors.

Section of the Companies Act:

Section 19(2) of the Insolvency and Bankruptdy

Code

S.NO. NAME (CAPITAL LETTERS)

**DESIGNATION** 

REPRESENTATION

<u>SIGNATURE</u>

1. Jamin R. Dave

Advocate

Applicant

The same

2

## **ORDER**

Learned Advocate Mr. Jaimin Dave present for Applicant. None present for Respondents no. 1 and 2 in IA 347/2017.

Applicant is directed to give the details of the person in management of the company that are not co-operating by filing affidavit.

List the matter on 03.11.2017.

MANORAMA KUMARI MEMBER JUDICIAL BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 26th day of October, 2017.